



2026:DHC:7600



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010100132026
+ **OMP (ENF.) (COMM.) 53/2026**
PRAXAIR INDIA PRIVATE LIMITEDDecree Holder
Through: Ms. Praveena Gautam, Mr.
Pawan Shukla, Ms. Tissy Annie
Thomas, Advocates.

versus

INDIAN OIL CORPORATION LIMITED
.....Judgement Debtor
Through: Mr. V. N. Koura, Mr. Aditya
Sharma, Mr. Shaurya Dahiya
and Mr. Nivbhay, Advs.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)
07.09.2026

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1. At the outset, learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file a fresh petition as and when the situation arises and after complying with the requirement of payment of stamp duty on the arbitral Award as per the Indian Stamp Act, 1899.
2. Leave and liberty, as sought, is granted.
3. The present petition is dismissed as withdrawn with the aforesaid liberty.

OM PRAKASH SHUKLA, J

SEPTEMBER 7, 2026/ss